

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUPERWAYS ENTERPRISES  
PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Superways Enterprises Private Limited
2.	Date of incorporation of corporate debtor	14/02/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH1989PTC050675
5.	Address of the registered office and principal office (if any) of corporate debtor	1, 3 <sup>rd</sup> Floor, 14A, Sukhia Building, Cawasji Patel Road, Horniman Circle, Fort, Mumbai – 400001
6.	Insolvency commencement date in respect of corporate debtor	Order dated – 20/09/2022 Date and receipt of certified true copy of the order – 29/09/2022
7.	Estimated date of closure of insolvency resolution process	19/03/2023 (From the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devang Subodh Thakar IBBI Registration No.: IBBI/IPA-002/IP-N01024/2020-2021/13288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – B-11, Sardar Patel SOC, Nehru Road, Vile Parle (East), Mumbai – 400057  Email – cs.devangthakar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-11, Sardar Patel SOC, Nehru Road, Vile Parle (East), Mumbai – 400057 Email - cirpsuperways@gmail.com
11.	Last date for submission of claims	13/10/2022 (From the date of certified true copy of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web lin: <a href="https://ibbi.gov.in">https://ibbi.gov.in</a> Physical Address: N.A.

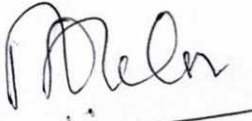
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Superways Enterprises Private Limited on September 20, 2022. Certified true copy of the order is dated September 29, 2022. The said order was received by the IRP on September 29, 2022.

The creditors of Superways Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before October 13, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Devang Thakar**  
**Interim Resolution Professional**  
**Superways Enterprises Private Limited**

**Date: 30.09.2022**

**Place: Mumbai**